GOVERNMENT OF INDIA
MINISTRY OF SOCIAL JUSTICE & EMPOWERMENT
RAJYA SABHA

UNSTARRED QUESTION NO. 2702
TO BE ANSWERED ON 11.12.2019

NORMS FOR MAINTENANCE OF OLD AGE HOMES

2702. SHRI BIRENDRA PRASAD BAISHYA:

Will the Minister of SOCIAL JUSTICE AND EMPOWERMENT be pleased to state:

(a) the norms/guidelines laid down for construction/maintenance of old age homes in the country;

(b) the number of old age homes presently running in the country especially Assam during the last three years;

(c) the details and the number of people who are getting benefited from these homes;

(d) the amount of grant released by Government to various States especially Assam to provide better care to such persons; and

(e) the steps being taken by Government to monitor the facilities provided in these old age homes?

ANSWER

MINISTER OF STATE FOR SOCIAL JUSTICE AND EMPOWERMENT
(SHRI RATTAN LAL KATARIA)

(a): At present, there is no Scheme in this Ministry for construction of old age homes. However, this Ministry is implementing a Central Sector Scheme of Integrated Programme for Senior Citizens (IPSrC) under which grants are given for running and maintenance of Senior Citizens Homes (old Age Homes)/Continuous Care Homes, Mobile Medicare Units etc through Implementing Agencies such as State Governments/Union Territory Administrations through Registered Societies/Panchayati Raj Institutions (PRIs)/Local bodies; Non-Governmental/Voluntary Organizations; Institutions or Organizations set up by Government as autonomous/subordinate bodies; Government Recognized Educational Institutions, Charitable Hospitals/Nursing Homes, and recognized youth organizations such as Nehru Yuva Kendra Sangathan (NYKS). The main objective of the Scheme is to improve the quality of life of the Senior Citizens by providing basic amenities like shelter, food, medical care and entertainment facilities.

A copy of the guidelines of the Scheme of IPSrC is at **Annexure-I**.

(b) to (d): State-wise details of projects of Senior Citizens Homes (Old Age Homes), number of beneficiaries and grant in aid released to the implementing agencies during last 3 years, including the State of Assam, is at **Annexure-II.**

(e): Monitoring of these Schemes to ensure proper implementation across the country, is done as per monitoring mechanisms of respective schemes, by way of inspections, sample checks, through performance review committee, visit of area officers/ nodal officers, National/Regional review meetings specific to the States/ UTs, progress reports, evaluation reports, recommendations of the State Governments and stronger information technology interface, etc.

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Annexure-I

Annexure referred to in reply to part (a) and (b) of Lok Sabha Unstarred Question No. 2702 to be answered on 11.12.2019

DETAILED GUIDELINES OF THE SCHEME & PROCEDURE FOR SUBMISSION OF PROPOSALS

The detailed guidelines regarding eligibility conditions for availing grant-in aid under the scheme, procedure of submission of applications and other terms and conditions along with the extent of support are provided in this Section. These guidelines may be modified from time to time, according to needs, with the approval of the Minister for Social Justice & Empowerment on the recommendations of the Committee constituted under the Chairpersonship of Secretary (SJ&E) with Joint Secretary (Social Defence) and representatives of NITI AAYOG / other concerned Ministries/ Departments and Integrated Finance Division of the Ministry of Social Justice and Empowerment as Members.

8.1. PROCEDURE FOR SUBMISSION OF PROPOSALS AND RELEASE OF GRANT- IN- AID

All proposals received under the scheme will be considered in accordance with general guidelines issued for processing of cases for grant-in aid to the NGOs by the Ministry and the relevant provisions of the General Financial Rules (GFR) - 2017 as amended from time to time. Based on the guidelines currently in prevalence, the following procedure will be followed:

Applications in the prescribed proforma shall be submitted / forwarded/recommended by the State Government / Administration of the Union Territory in the following manner:

(i) All proposals should clearly indicate the target group of beneficiaries to be covered.

(ii) All fresh proposals for sanction of projects under the Scheme shall be submitted online (http://www.ngograntsje.gov.in) in the prescribed proforma along with relevant documents through the concerned State Governments/UT Administrations.
(iii) The applications for release of grant-in aid for ongoing projects shall be submitted by the NGOs online to the State Government in the prescribed proforma along with relevant documents immediately at the commencement of the financial year,

(iv) The State Governments / Union Territory Administrations would have the ground functioning and suitability of the proposing agencies examined through its field functionaries for sanction of the new projects and also for continuation of the grant-in aid for ongoing projects. All such proposals would be considered by the State Grant-in aid Committee and recommendations of the State Government would be sent in one lot to the Ministry of Social Justice and Empowerment indicating the inter se priority. The recommendations for arrears of grants relating to ongoing projects will be considered only if there is also a specific recommendation for release of grant-in aid for the current financial year.

(v) While forwarding new cases, the State/UT should ensure that proposals from service deficient areas are accorded priority. The Screening Committee of the Ministry for scrutinizing the new cases would take this into consideration along with other prescribed guidelines.

(vi) The implementing Agency shall, before it receives assistance from Ministry of Social Justice & Empowerment, execute a bond in the prescribed proforma. The transfer of funds would be done only after acceptance of the Bond by the competent authority in the Ministry. However, in respect of on-going projects, the application for release of funds should accompany with the bond executed on the above lines.

(vii) **Inspection:** The primary responsibility for inspection of the projects undertaken under this scheme will lie with the State Government /UT Administration concerned. The grant-in aid would be released only on the basis of the Inspection Report of the State Government /UT Administration. The Ministry from time to time may issue guidelines regarding the nature, type and periodicity of the Inspection. Whenever necessary, the Ministry may get field inspection conducted by its own agencies / officers also.

(viii) **Termination of Grants:** If the Ministry is not satisfied with the progress of the Project or it finds that these rules/ guidelines are being seriously violated by the implementing agencies, it reserves the right to terminate the grant-in-aid and recover the amount of grant-in aid already sanctioned with penal interest.

(ix) **Change of Location:** Change of location of the projects shall be made only with the prior approval of the Ministry or the State Government/ UT Administration under intimation to this Ministry.

(x) **Online Processing:** The Ministry has introduced a computerized system for on-line submission and processing of application of NGOs. The uploading of the applications in electronic mode will be done, for the time being, by the District Informatics Centers of the NIC. The District Informatics Centers have been suitably advised about the new processing mode by the NIC Headquarters. The process flow in the electronic mode would require the applications to be processed online at the District level and the State level where verifications and approvals would be authenticated by digital signatures by the designated officer for each Scheme at the District level and the State level. All paper documents (originals) submitted by the NGOs would be held by the District Social Welfare Officer, in physical form. All the applicant NGOs under various schemes may be got registered online in the first instance. The NIC units at district & State level will be available to render all possible assistance to the concerned officials as well as the NGOs. A user Manual for NGO Proposal Online Application and Processing Tracking System for Schemes of Ministry of Social Justice & Empowerment is available on the web-portal ngograntsje.gov.in of the Ministry. The application form as available on the website is annexed for reference (**Annexure-II**). Before applying for Grant-in-Aid, the NGO should register itself on the NGO-PS portal of the NITI AAYOG and the Registration number should be indicated in the relevant column of the Application form.

8.2. CONDITIONS FOR ASSISTANCE

(i) The Grantee organization / institution / establishment shall be open to inspection by an officer of the Central Government and the State Government or any agency / persons authorized by them including third party inspections.

(ii) If an organization has already received or is expected to receive a grant from some other Government sources for the purpose for which the application is being made under this Scheme; assessment for central grant will normally be made after taking into account grant from such other sources.

(iii) The Grantee organization shall maintain separate accounts of the Grants received under the Scheme. They shall always be open to check by an officer deputed by the Government of India. This shall be open to a system of internal audit or concurrent audit. They shall also be open to test check by the Comptroller and Auditor General of India.

(iv) The Grantee organization shall maintain a record of all assets acquired wholly or substantially out of Government grant in the Stock Register and present these to the Auditor when required to do so. In this regard the provisions of the General Financial Rules, 2017 (Govt. of India) would be applicable.

8.3. REGISTRATION, MANAGEMENT AND MONITORING OF SENIOR CITIZEN HOMES/ OTHER PROJECTS FOR WHICH GRANT IN AID IS SOUGHT UNDER THIS SCHEME

(i) **Registration** of the projects (mentioned in para 4 of the Scheme) – All institutions, whether run by a Government/ Non-Governmental / Voluntary/ Private Organization or Society/ Trust and providing residential / other facilities to senior citizens for their care and welfare, shall be registered online as a service provider with the designated Registration Authority in the State/ UT in accordance with the provision of the Maintenance and Welfare of Parents and Senior Citizens (MWPSC) Act, 2007, as amended from time to time.

(ii) **If such registered institution fails** to provide the necessary amenities as defined under Section 19 of MWPSC Act, 2007, as amended from time to time, the State Government may after following the due procedure, cancel or withhold the registration of such institutions, as the case may be.

(iii) The Central Government shall prescribe **Minimum Standards** required for the establishment and maintenance of Senior Citizens' Homes under the MWPSC Act, 2007, as amended from time to time.

The following standards shall be followed by the implementing agencies for the projects under the Scheme:-

(a) **Nutrition** – adequate quantity, good quality, variety in food stuff (as per local conditions) containing an average of 1700 calories and 50 grams protein to be provided to the

beneficiaries, everyday. Procurement of pulses (dal) for the projects should be made by the implementing agencies from the authorized Government agencies/ stores, as far as possible. The Daily indicative menu may be as under (subject to suitable modifications having regard to location, climatic conditions and conventional food habits of the inmates) :-

Morning Tea	Coffee/ Tea and Biscuits/ Rusks/ Fan Puffs
Breakfast	Daliya/ Cornflakes (with Milk)/ Idli/ Vada/ Upma/ Oats/Poha/ Chiwda/Parantha/ Toast/ Paav/ Dhokla (daily) **PLUS** Boiled Egg or Seasonal fruits (twice a week)
Lunch	Chapati, Rice, Dal/ Sambhar, One Green Vegetable, Curd, Salad (Daily) **PLUS** Special Meal (Veg/ Non-Veg) and Sweet (Halwa/ Kheer, etc.) (once a week)
Evening Tea	Coffee/Tea and Biscuits/ Rusks/ Fan Puff
Dinner	Chapati/ Rice/ Dosa/ Utthapam , Dal / Sambhar, One seasonal Vegetable/ Khichdi

(The above menu is only of indicative in nature. Implementing Agencies can suitably modify the Menu to suit the inmates palate/ tastes, amounting to 1700 calories in a day)

(b) **Medical facilities/ Medicare**- The project should have first aid kit (as advised by Doctor), glucometer, BP monitoring machine, weighing machine and medicines, as prescribed by a Doctor. As far as possible, the residence of the Doctor should be near the project.

Regular Health Camps to be organized by implementing agencies in coordination with the District Administration.

(c) **Physical aids and assisted living devices**– Devices such as wheelchairs, hearing aids, dentures, spectacles, crutches, walkers, etc. to be provided to the beneficiaries of the Projects of the Scheme, under RASHTRIYA VAYOSHRI YOJANA (RVY). Devices shall be distributed to beneficiaries as per guidelines of RVY.

The implementing agencies of this Scheme may place requirement (in pro forma prescribed in RVY) of assistive devices to Artificial Limbs Manufacturing Corporation (ALIMCO) (implementing agency of RVY) through District Administration. The District Administration will forward the application for requirement of devices to ALIMCO (under intimation to this Ministry), after assessment by Government Doctor(s) within 30 days of receipt of the requirement. The devices shall be delivered to the inmates at the centres within 60 days by ALIMCO.

Where the State Government/UT Administration is the implementing agency in the Scheme, the requirement of devices for the inmates of the projects shall directly be placed to the ALIMCO by the District Administration concerned.

(d) **Recreation** – At each centre the implementing agency must provide Books, 3-4 Magazines, 2-3 newspapers (in regional/ local language), Outings at nearby places (2 in a month)- religious/ cultural, Games like carroms, chess, cards, one cable connection, one computer with internet connection. All projects should have a separate room for reading for the inmates.

(e) Implementing agencies shall ensure that the services of minimum staff as prescribed in the Scheme are in available in each project.

(f) **Security**- necessary security arrangements to be made in the projects by the implementing agencies.

(g) **Clothing** – Keeping in view local climate, weather conditions and traditional norms all the inmates must be provided with 4 pairs of clothing (like salwar-kurta/ saree-blouse-petticoat/ shirt-pant/ kurta –pyjama/dhoti-kurta/lungi-kurta and woolens) every year. One pillow and one Blanket must be provided to each inmate.

(h) **Rooms** – Properly ventilated rooms with sufficient space between the beds of the beneficiaries for their easy movement. Provision for storage of the belongings of the beneficiaries should be available in the homes. Floors should be anti-slippery.

(i) **Bathrooms and toilets** –Each project should have separate toilets for females and males. There should be at least one toilet with western style fixed / removable commodes. Each Home should have ramp facilities and railings for easy access to the inmates at bathrooms and toilets, wherever required. Bathrooms and toilets must have anti-slippery tiles and railings for hand support.

(j) **Hygiene and Sanitation**- All the rooms, verandah/ courtyard and kitchen must be cleaned at least 2 times a day. Bathrooms and toilets must be cleaned at least 3 times a day.

(k) **Miscellaneous payments** include payments for electricity, water, internet, stationery, postage, maintenance of furniture, generator/ inverter, cost of fuel for cooking, replacement of bed sheets.

(l) **Non-Recurring grants** shall include the following items:-

S. No.	Type of Project	Item Admissible
1	Senior Citizens Homes	Furniture, Chairs, Beds and mattresses (alongwith bed sheets and pillows), Almirahs for belongings of beneficiaries, utensils, gas stove, fan, desert cooler, water purifier, grinder/ juicer, Hot case/ microwave oven, water tank, electric motor & pump, washing machine, television, computer, refrigerator, inverter, water cooler, geyser and other items as required.
2	Respite Care Homes/ Continuous Care Homes/ Home for	Furniture, Chairs, Beds and mattresses (alongwith bed sheets and pillows), Almirahs for belongings of beneficiaries, utensils, gas stove, fan, desert cooler,

	Senior Citizens with Dementia/ Alzheimer's Patients	water purifier, grinder/ juicer, Hot case/ microwave oven, water tank, electric motor & pump, washing machine, television, computer, refrigerator, inverter, water cooler, geyser and other items as required.
3	Regional Resource and Training Centres	Chairs, Tables, Bookrack, Almirah, Computer table, Computer, Printer, Amplifier, Mike, LCD Projector, Screen, Digital Camera, Lab/ Demonstration room with necessary equipments, Photocopier, Library with reference books, Training Halls, furniture.

(iv) Senior Citizen Homes shall be rated by an appropriate authority as defined in MWPSC Act, 2007 (as amended from time to time).

8.4. ADDITIONAL DOCUMENTS TO BE PROVIDED BY NON-GOVERNMENTAL VOLUNTARY ORGANIZATIONS

(i) Proof regarding the expertise / experience the organization in related programmes / services.
(ii) The constitution of the Association, Memorandum of Association and details of aims and objectives.
(iii) Constitution of the Board of Management, present membership, date of constitution of present Board of Management.
(iv) Latest Annual Report.
(v) Information relating to the grants received or likely to be received from other Departments of Central Government/ State Government/ any other source for the same project.
(vi) A statement containing the balance sheet and the consolidated full receipt and payment account of the organization / institution for the last two years and a copy of the balance sheet for the previous year. These should be certified by a Chartered Accountant or a Government authority; and
(vii) A bond in a format prescribed by the Government, on a non-judicial stamp paper, for the amount of grant-in aid being sought, duly executed by the controlling authority of the institution / organization.
(viii) Organization will furnish the list of beneficiaries and the staff members with their AADHAAR Numbers (wherever possible).
(ix) In case of assistance to Homes for Senior Citizens afflicted with Alzheimer's disease/ Dementia it would be necessary for the Organization to obtain certificates from Government Hospitals certifying that the beneficiaries are suffering from Alzheimer's disease or Dementia as the case may be.

8.5. ADDITIONAL TERMS AND CONDITIONS IN RESPECT OF NONGOVERNMENTAL ORGANIZATIONS

(a) It shall be the duty of the head of the Organization to carry out any instructions, which may be issued in this regard by the Central Government or the State Government as the case may be.

(b) The grantee institution will maintain separate accounts in respect of the grant obtained from the Ministry.

8.6. MISCELLANEOUS

(i) The Implementing Agency shall provide a package of facilities to the inmates which shall be clearly specified in the proposal and which shall not be varied to the disadvantage of the inmates without the prior approval of the Central Government.
(ii) All the Implementing Agencies shall comply with statutory approvals and clearances as applicable before implementation of the project.
(iii) The Grantee organizations, i.e. the State Governments / UT Administrations/ Panchayati Raj Institutions / local bodies/ Voluntary Organisations/ Non-Governmental Organisations shall maintain separate joint/current account in the name of the President / Secretary of the organization, in respect of the grants received under this programme.
(iv) Non-recurring grants (wherever applicable) to the projects under the Scheme will be admissible after every five years, except physiotherapy clinics, subject to requests for the same by the Organization. One time non-recurring grant in aid for ongoing projects may be met from the Senior Citizens' Welfare Fund (SCWF). The amount will be re-appropriated from SCWF to IPSrC.

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ANNEXURE-II

Annexure to Part (b) to (d) of Rajya Sabha Untarred Question No. 2702 for 11.12.2019

Name of Scheme: Integrated Programme for Senior Citizens (IPSr.C.)

(Rs. In Lakh

State	2016-17			2017-18			2018-19		
	No. of OAH	Amount released (Rs. In Lakhs)	No. of Beneficiaries	No. of OAH	Amount released (Rs. In Lakhs)	No. of Beneficiaries	No. of OAH	Amount released (Rs. In Lakhs)	No. of Beneficiaries
Andhra Pradesh	86	482.71	2150	88	543.01	2200	117	1011.45	2925
Arunachal Pradesh	0	0	0	0	0	0	0	0	0
Assam	20	95.40	500	13	83.28	325	33	335.22	825
Bihar	02	10.60	50	01	8.42	25	04	20.84	100
Chhattisgarh	0	0	0	03	17.95	75	01	9.13	25
Delhi	01	7.49	25	01	8.21	0	0	0	0
Goa	0	0	0	0	0	0	0	0	0
Gujarat	01	1.24	25	02	8.48	50	04	20.53	100
Haryana	06	23.11	150	10	52.05	250	06	60.33	150
Himachal Pradesh	01	3.98	25	02	4.88	50	0	0	0
Jammu and Kashmir	0	0	0	0	0	0	0	0	0
Jharkhand	0	0	0	0	0	0	0	0	0
Karnataka	35	185.53	875	53	326.96	1325	37	340.61	925
Kerala	06	24.40	150	04	23.01	100	06	49.85	150
Madhya Pradesh	04	11.19	100	07	28.29	175	12	93.05	300
Manipur	15	94.08	375	14	119.06	350	44	484.22	1100
Maharashtra	24	90.13	600	36	206.10	900	49	499.90	1225
Mizoram	0	0	0	0	0	0	0	0	0
Nagaland	0	0	0	03	17.43	75	01	18.90	25
Orissa	43	237.52	1075	54	349.17	1350	72	610.05	1800
Punjab	01	2.42	01	02	5.36	50	03	11.70	75
Puducherry	0	0	0	0	0	0	01	1.80	25
Rajasthan	01	1.24	25	03	21.70	75	02	16.28	50
Tamil Nadu	78	497.70	1950	73	529.91	1825	53	933.67	1325
Telangana	20	104.71	500	23	108.17	575	24	222.92	600
Tripura	03	14.07	75	04	25.58	100	03	25.65	75
Uttar Pradesh	12	62.73	300	12	81.09	300	11	93.29	275
Uttarkhand	07	39.85	175	03	13.31	75	05	55.15	125
West Bengal	30	147.69	750	26	141.03	650	24	218.22	600
A& N Island	0	0	0	0	0	0	0	0	0
Chandigarh	0	0	0	0	0	0	0	0	0
Dadra & Nagar Haveli	0	0	0	0	0	0	0	0	0
Daman and Diu	0	0	0	0	0	0	0	0	0
Lakshadweep	0	0	0	0	0	0	0	0	0
Meghalaya	0	0	0	0	0	0	0	0	0
Sikkim	0	0	0	0	0	0	0	0	0
Total	**396**	**2137.79**	**9900**	**437**	**2722.45**	**10900**	**512**	**5132.76**	**12800**